वहां दाएं और बाएं लगा दी जाएं। जब मैंने केबिनेट को यह सिफारिश की तो केबिनेट ने इन दोनों साइट्स को पसन्द नहीं किया।

जहां तक जवाहरलाल जी की स्टैचू का ताल्लुक है, हमें यह भी कहा गया कि नेहरू मेमोरियल कमेटी के सामने मामला भेजा जाय, जो भेज दिया गया है। अभी जनका विचार नहीं आया है। जब जनकी राय आ जायगी तो उसके बाद फिर दुबारा मामला उस कमेटी के सामने रखा जायगा।

श्री भगवत नारायण भागंव : यह बात मंत्री महोदय ने केवल जवाहरलाल जी के सम्बन्ध में कही हैं, डा० राजेन्द्र प्रसाद के सम्बन्ध में क्या तय हुआ।

भी मेहर चन्द खन्ना: वह साइट्स दोनों एपून नहीं हुई, जवाहरलाल जी के सम्बन्ध में तो अभी फैसला नहीं हुआ, राजेन्द्र बाबू के स्टैचू के लिये हमें कोई और साइट ढूंढनी पड़ेगी, जो साइट हमने निश्चित की थी वह मानी नहीं गई।

श्री अटल बिहारी वाजपेथी: सभापित जी, क्या यह सच नहीं है कि कमेटी ने जो भी सिफारिश की थी वह एक राय से की गई थी कि दोनों स्टैचू विजय चौक में लगाये जायें और केबिनेट ने उसे नहीं माना, तो क्यों नहीं माना? क्या यह सच है कि इस बात पर आपत्ति की गई कि नेहरू जी के साथ राजेन्द्र बावू को कैसे खड़ा किया जा सकता है?

श्री मेहर चन्द खन्ता: यह खयाल बिल्कुल गलत है, यह इनसिनुएशन भी गलत है, हमारे यहां न कभी यह सवाल पैदा हुआ है न होता है लेकिन हमारी जो कमेटी है वह इस चीज को देखती है और सिफारिश करती है, वह एक एडवाइजरी कमेटी है और गवर्नमेंट को आखिर हक है, राइट है, कि किसी चीज को माने न माने चार-पांच सिफारिश कही गईं और एक-दो सिफारिश नहीं मानी गई, बाकी

मानी गईं। अगर केबिनेट के अधिकार इस कमेटी को मिल जाएं तो यह सवाल नहीं पैदा होगा।

श्री अटल बिहारी वाजपेयी: मैंने यह पूछा था कि केबिनेट ने यह सिफारिश क्यों नहीं मानी, क्या केबिनेट ने कोई कारण दिया है।

श्री मेहर चन्द खन्ना: कारण यह दिया है कि यह जगह मौजूं नहीं समझी गई।

*846. [The questioner (Shri Lila Dhar Barooah) was absent, for answer, vide col, 4994 infra.]

MEDICAL COLLEGE OF ALIGARH MUSLIM
UNIVERSITY

*847. COL. B. H. ZAIDI: SHRI I. K. GUJRAL†:

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

- (a) When the first batch of students was admitted to the Medical College of the Aligarh Muslim University;
- (b) whether the College has got a hospital of its own, and if so, what is the number of beds in it; and
- (c) if the reply to part (b) above be in the negative, what arrangements have been made for the practical training of medical students?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI B. S. MURTHY):
(a) In October, 1962.

- (b) A hospital of its own for the College is under construction,
- (c) Arrangements for about 300 beds for clinical training have been made in the District Hospital, Infectious Diseases Institute, the University Hospital, the Institute of Opthalmology and the Tibbia College, Aligarh.

SHRII. K. GUJRAL: Since the first batch of students will be passing out probably by the end of this year or next year, may I ask the Minister if she is satisfied that the standard of education in medicine

†The question was actually asked on the oor of the House by Shri I. K. Gujral.

by working in the hospital which is not attached to the College directly, will be satisfactory and to the standard fixed by the Indian Medical Association?

Oral Answers

DR. SUSHILA NAYAR: The Indian Medical Association does not lay down standards. Probably the Member has in mind the Medical Council of India. I am not in a position to say what extent these arrangements are satisfactory or not. It is for the Medical Council of India today and, to the best of my knowledge, we have not received any adverse report from them. Five beds per student is the requirement liad down by the Medical Council of India. The Aligarh Medical College has admitted 48 students in the first year, 50 in the second and 49 in the third, so that they are not exceeding the number fifty. The total number of beds that they have been using for training the students is 290, so that the students beds ratio is all right. To what extent the beds need improvement, I am not in a position to say. Of course, it goes without saying that when they have their own hospital, it will be more convenient and better for the training of students.

SHRI I. K. GUJRAL: May I ask the Minister as to when the construction of the hospital was started and when it is likely to be commissioned?

DR. SUSHILA NAYAR: The construction was started a couple of years back, at any rate I visited them a couple of years ago and I was shown the Plans and they were about to start construction at that time. We have made enquiries from them over telephone. The Vice-Chancellor is not in a position to say when the hospital construction will be finished.

SHRI I. K. GUJRAL: Is the Minister in a position to confirm that at the speed at which construction is going on, it will take a very long time before it is finished? In the meantime would she ask the advice of the Medical Council if the standard of education is up to the mark?

DR. SUSHILA NAYAR: The Medical Council of India is bound to inspect them in the coming year because by the time the students come to the final year, they always do carry out the inspection. So far as the

speed of construction is concerned, we shall bring it to the attention of the Education Ministry which is directly in charge of the Aligarh University.

SHRI JAGANNATH PRASAD: May I know whether any provision has been made for reservation of seats for Scheduled Castes and Scheduled Tribes students and, if so, the number of seats?

DR. SUSHILA NAYAR: Scheduled Caste and Scheduled Tribe students are always given seats in all the medical colleges and so, it must be the case in this college. I am not in a position to give the exact number. I shall get the information if the Member will write to me and asks for it.

SHRI AKBAR ALI KHAN: Would the Minister enquire from the authorities concerned the reasons for the delay in completion of the construction of the hospital and would she like to help them in expediting the matter?

DR. SUSHILA NAYAR: We shall certainly be very glad to offer whatever help we can. The Vice-Chancellor said on the telephone that it was a long story and he could not explain it on the telephone.

SHRI ARJUN ARORA: Who is responsible for the construction of the hospital? Is it the Aligarh University or the U.P. Government? Who is meeting the cost?

DR. SUSHILA NAYAR: It is the University that has been constructing the Hospital. I think there was sum of Rs. 60 lakks or so received through some donation or some Foundation that had put that money aside and the University have been constructing the hospital out of those funds.

SHRI S. SUPAKAR: May I know if the Medical Council has visited that College and, if so, whether they have submitted any report?

DR. SUSHILA NAYAR: Not to my knowledge. They are going to visit it before long.

SHRI I. K. GUJRAL: May I ask if she will take steps to find out from the Vice-Chancellor what is the short of that long story and place it on the Table of the House?

DR. SUSHILA NAYAR: I cannot say that. We shall certainly have a talk with the Vice-Chancellor and if there is any assistance that the Health Ministry can give, it will be at their disposal.

MONEY SANCTIONED TO GOLDSMITHS OF ORISSA AND OTHER STATES

*848. SHRI N. PATRA: Will the Minister of FINANCE be pleased to state:

- (a) the amount of money sanctioned by Government for payment to the Goldsmiths of Orissa during the years 1963-64, 1964-65 and 1965-66 and also amounts sanctioned for payment to goldsmiths of other States for the same periods, under different heads such as loans, scholarships and exgratia grants etc; and
- (b) the amount of loan granted on personal security to a goldsmith of Orissa and to a goldsmith of other States?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGWAT): (a) A statement showing the amounts sanctioned by the Government of India is placed on the Table of the House. [See Appendix LV, Annexure No 75]

(b) Information is being collected from State/Union Territory Governments and will be laid on the Table of the House, when received.

SRHI N. PATRA: Is it a fact that when a goldsmith is provided with a loan, the manufacturing licence is cancelled? If so, how can he meet both ends with a paltry sum of Rs. 500?

SHRI B. R. BHAGAT: We have asked for a certificate. A goldsmith who wants to be self-employed will be given a licence to work as such and a large number of goldsmiths are doing it. The question of rehabilitation arises only for those who do not want to continue in the profession. Some loans or some other assistance for rehabilitation are given to those who do not want to continue the profession of goldsmith.

SHRI N. PATRA: How can you expect a goldsmith to get himself rehabilitated with a sum of Rs. 500 only and eke out his livelihood?

SHRI B. R. BHAGAT: This matter is left to the State Governments. They have drawn up schemes and in some cases, for starting a certain petty shop, if a sum of Rs. 500 is required, it is given. In certain other cases, a higher amount is also given but that is done according to the needs of that particular profession or trade.

SHRI N. PATRA: May I know if preference is being given to goldsmiths who are getting trained in the industrial training centres in the matter of getting employment in the Government projects?

MHRIB. R. BHAGAT: The State Governments have been given instructions that when the goldsmiths fulfil the qualifications prescribed, preference should be given to them for rehabilitation. There is no ban.

SHRI S. K. VAISHAMPAYEN: The statement shows that only six States have been reimbursed for grants given for educational assistance. Is it that the others have not asked for reimbursement or the other State have not given grant for educational assistance to the goldsmiths at all?

SHRI B. R. BHAGAT: I am sorry I have not been able to catch the question. If he repeats it, I will answer it.

SHRI S. K. VAISHAMPAYEN: Only six States have been reimbursed grants under educational assistance for goldsmiths. What is the position with regard to the other States? Is it because the other States have not asked for reimbursement or those States themselves have not given these grants under educational assistance?

SHRI B. R. BHAGAT: Sir, it is obvious that certain States have given these facilities; the other States have not drawn the amount or they have not drawn up those schemes for assistance.

SHRI P. K. KUMARAN: In view of the fact that the Gold Control Order has miserably failed to achieve the object in view and also on the other hand it has only added to the misery of goldsmiths, will the Government consider scrapping the Gold Control Order completely?

SHR1 B. R. BHAGAT: No, Sir. We have announced in this House that all facilities will be given to the State Governments